

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-II BRANCH)**

NOTIFICATION

The 30th March, 2016

No. G.S.R.24/P.A.1/1914/Ss 31,32 and 58/ Amd (181)/2016.-In exercise of the powers conferred by section 58 read with sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Excise Fiscal Orders, 1932, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Excise Fiscal (Amendment) Orders, 2016.
- (2) They shall come into force on and with effect from the first day of April, 2016.
2. In the Punjab Excise Fiscal Orders, 1932, in order 1-D,-
 - (i) for serial No. 7 and the entries relating thereto, the following serial numbers and entries shall be substituted, namely:-

"7. Beer of all types (except Canned Beer)	Rs. 10.00 (per BL)
8. Ethanol	Rs. 2.00 (per litre)."

D.P. REDDY,

Additional Chief Secretary (Taxation),
Government of Punjab,
Department of Excise and Taxation.